

ITEM NO.22

COURT NO.6  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SECTION XII

Petition(s) for Special Leave to Appeal (C) No(s).19678-19681/2019

(Arising out of impugned final judgment and order dated 04-07-2019 in WAMD No. 566/2019 04-07-2019 in WAMD No. 567/2019 04-07-2019 in WAMD No. 568/2019 04-07-2019 in WAMD No. 569/2019 passed by the High Court Of Judicature At Madras At Madurai)

M/S DALMIA POWER LTD.

Petitioner(s)

VERSUS

THE ASSISTANT COMMISSIONER OF INCOME TAX

Respondent(s)

(IA No. 123428/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 04-12-2019 These matters were called on for hearing today.  
CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT  
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Mr. S. Ganesh, Sr. Adv.  
Mr. Anand Sukumaran, Adv.  
Mr. S. Sukjumar, Adv.  
Mr. Bhupesh Kr. Pathak, Adv.  
Ms. Meera Mathur, AOR

For Respondent(s) Mr. Arijit Prasad, Sr. Adv.  
Mr. S.A. Haseeb, Adv.  
Mr. Amit Kr., Adv.  
Mr. Prem Prakash, Adv.  
Mr. Anas Zaidi, Adv.  
Mrs. Anil Katiyar, AOR  
Ms. Seema Begnani, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard Mr. S. Ganesh, learned senior advocate for the petitioner and Mr. Arijit Prasad, learned senior advocate for the Revenue.

Arguments concluded. Judgment reserved.

Parties are at liberty to file their written submissions within 7 days from today.

(INDU MARWAH)  
COURT MASTER

(SUMAN JAIN)  
BRANCH OFFICER

